

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 223/MP/2022**

Subject : Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.

Petitioner : NLC India Limited

Respondents : TANGEDCO and 15 others

Date of Hearing : **16.5.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL  
Shri Rakesh Pandey, Advocate, NLCIL  
Shri A. Srinivasan, NLCIL  
Shri Tulsi Kumar, NLCIL  
Ms. Akansha, NLCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Prabhas Bajaj, Advocate, KSEBL

**Record of Proceedings**

Due to paucity of time, matter could not be taken up for hearing. Accordingly, with the consent of the parties, the hearing was adjourned.

2. Meanwhile, the Petitioner is directed to furnish the '*actual capacity utilization factor for the period 2009-14*' on or before **15.6.2023**, after serving copy on the Respondents. The Respondents are permitted to file their replies, if any, on the same, by **26.6.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **7.7.2023**.

3. Let it be listed for hearing on **28.7.2023**.

**By order of the Commission**

Sd/  
**(B. Sreekumar)**  
**Joint Chief (Law)**

